

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:2813  
ANSWERED ON:13.03.2015  
REGULATORY POLICY FOR PRIVATE TV CHANNELS  
Chaudhary Shri C.R.

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) Whether the Government has any plan to review the regulatory policy for private television channels;
- (b) If so, the details thereof;
- (c) Whether the Government has received any request in this regard; and
- (d) If so, the details thereof and the action taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING  
{COL RAJYAVARDHAN RATHORE (Retd.)}

(a) to (d) Private satellite television channels are governed by the policy guidelines for uplinking and downlinking of television channels. These guidelines make it obligatory for all companies to comply with the provisions of the Programme and Advertising Codes prescribed under the Cable Television Networks Rules, 1994 enshrined in the Cable Television Networks (Regulation) Act, 1995. The Ministry has received a proposal from the Ministry of Home Affairs regarding bringing out amendments in the extant laws to prohibit live media coverage of counter terrorism operations by security forces. Policy making is a dynamic process that is reviewed from time to time.